

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 310
IB-146(ND)/2024

IN THE MATTER OF:

DYNAMIC FINVEST SERVICES PVT. LTD. Petitioner/Applicant
Vs.
RAJIV GOYAL (AKSHAJ INFRA PRIVATE LIMITED) Respondent

Order u/S. 95 of Insolvency & Bankruptcy Code (IBC), 2016.

Order delivered on 02.05.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)
HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Nakul Gandhi, Mr. Majeed, Advs.
For the Respondent :

ORDER

Ld. Counsel appearing on behalf of the Applicant has submitted that in compliance with the order dated 01.04.2024, he has filed an affidavit w.r.t. the issue of jurisdiction. He shall take steps to bring it on record within one week.

The Ld. Counsel also submitted that in the order dated 01.04.2024, inadvertently it has been recorded that the Principal Borrower as well as the Personal Guarantor is located in Chandigarh and therefore this Adjudicating Authority has no jurisdiction to entertain this application. He has submitted that Principal Borrower is in fact located in New Delhi.

List the matter **on 15.05.2024.**

-Sd-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)